

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1910**  
TO BE ANSWERED ON 21.12.2018

**Tiger/Wild Life Sanctuaries**

1910. SHRI GAJANAN KIRTIKAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the laws governing the rights of tribes habituating in forest/sanctuary areas;
- (b) the manner in which rights of such tribes living in areas declared as tiger/wild life sanctuaries are protected and secured in various States including Maharashtra;
- (c) whether various incidents of displacement of these tribes from their original habitation have been brought to notice during the last three years; and
- (d) if so, State-wise details thereof along with the corrective action taken in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) Rights of tribes habituating forest and sanctuary areas are derived from the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read along with the Wildlife (Protection) Act, 1972.
- (b) Rights of tribes in tiger/wildlife sanctuaries are secured as per sections 2(b) and 4(2) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read along with section 38 V of the Wildlife (Protection) Act, 1972.
- (c) & (d) There has been no displacement of tribals from their original habitation as village rehabilitation is an entirely voluntary process governed by section 38 V (5) of the Wildlife (Protection) Act, 1972. 218 families have been voluntarily resettled from core/critical tiger habitats of tiger reserves of the country.

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